

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI

Company Appeal (AT) (Ins.) No. 670 of 2021

&

I.A. No. 1966 of 2021

IN THE MATTER OF:

Vishwajeet Subhash Jhavar

....Appellant

Vs.

Alfa Façade Pvt. Ltd. & Anr.

....Respondents

Present:

For Appellant:-

Mr. Malak Bhatt, Mr. Rajat Bector, Advocates.

For Respondent:-

Mr. Pramod Rasan, Dhvani Bagdai, Advocates for R-2.

Mr. Jayanth Vidhwanathan, PCS (Intervenor).

O R D E R
(Virtual Mode)

18.07.2022: The Ld. Counsel for the Appellant and Respondents are present.

2. I.A. No. 1966 of 2022 filed as joint application on behalf of Appellant and the Respondents in CA (AT) (Ins.) 670 of 2021 in which averments made in paragraphs 2, 4, 5 & 6 and submit that the matter has been settled by the parties with Consent Terms which is at page 12 to 19 of the I.A.

3. The Ld. Counsel for the Appellant submits that the Consent Terms has arrived between the parties, therefore, CIRP proceedings may be terminated.

4. In view of the Submissions and facts and circumstance of the case, CIRP proceedings initiated against the Corporate Debtor is hereby set aside. I.A. No. 1966 of 2022 is allowed. The instant Appeal is dismissed as not pressed.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

R.N./Kam./